

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

Original Application No. 19/94.

Dinesh Dashrath Bhalerao. .... Applicant.

V/s.

Union of India. .... Respondent.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

Appearances:-

Applicant by Shri Y.R. Singh.  
Respondent by Shri S.C.Dhawan.

Oral Judgment:-

¶ Per Shri M.S.Deshpande, Vice-Chairman Dt. 23.8.1994

The only question which arises for consideration in the present case is whether the applicant is entitled to a compassionate appointment on the basis of the following facts. The applicant's father Dashrath Genee died on 5.7.1991. A departmental proceedings had been initiated against him by serving a charge sheet on 29.9.1989 and as a result of the departmental inquiry he was compulsorily retired by way of punishment on 31.12.1990. The applicant applied for a compassionate appointment on 5.8.1991 to which no reply was given. The Respondents contend that they have not received it though it was apparently sent by post.

2. The question before me here is of eligibility of the applicant. Evidently, he would not be entitled to a compassionate appointment if his father had not died in harness and had not been medically ~~bearded~~ <sup>bearded</sup> floated out. There is no merit in the present application, it is rejected.

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN